

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

192/2007

IN THE MATTER OF:

H.B Stock Holdings Ltd.

v.

M/s. DCM Shriram Industries Ltd. & Ors.

.... Applicant/petitioner

.... Respondent

Under Section 397/398.

Order delivered on 18.07.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the petitioner

: Mr. A.S Chandihoke, Anand Garg,
Mr. Nimanniyu Sharma, Advs.

For the respondent

: Mr. Amit Sibbal, Sr. Adv., &
A.T Patra, Ravi Chandra Hegde, Gautam
Khaitan, Advs. for R1.
Ms. Veronica Mohan &
Mr. Aranya Mouliek, Advs. for R2.
Mr. Jayant Mehta and Nipun Malhotra, Adv.
for R16.
Mr. S.A Garg, Sr. Adv., Ms. Nalini, Advs. for
R7(LRs.), R8 & 9.
Mr. A.T Patra, Ravi Chandra Hegde &
Krishan Kumar, Advs. for R2.
Ms. Srujana Suman Mund, Advs. For R15.
Mr. Ranjana Roy Gawai, Poonam Anand,
Advs.

ORDER

Convenient volumes have been filed. The arguments are likely to take longer time than is available today. Accordingly, hearing is deferred to 28.08.2018 & 29.08.2018.

Sd/—

(M.M.KUMAR)
PRESIDENT

Sd/—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)